Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

I.A. No. 143 of 2011 in D.F.R. No. 667 of 2011

Dated 2nd August, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Kinesco Power and Utilities Private Ltd. Versus			Appellant (s)
Kerala State Electricity Regula	tory C	omm. & Anr.	Respondent (s)
Counsel for the Appellant (s)	:	Mr. M.G. Ramac Ms. Swapna Ses Ms. Sneha Venk	shadri
Counsel for the Respondent (s)	:	Mr. M.T. George	, Mr. G.Srinivasan

<u>ORDER</u>

I.A No. 143 of 2011

(Condone delay Application)

This is an application to condone the delay of more than 100 days in filing the appeal as against the order dated 13.12.2010.

It is noticed that after the impugned order was passed by the State Commission, the Appellant had filed review petition on 6.1.2011 and the same has been disposed of on 24.3.2011. Even though an appeal has been filed on 28.04.2011, an application to condone delay has been filed only on 19.5.2011.

We have heard the learned counsel for the parties.

There is no proper explanation for the period between the date of filing the Appeal and the date of filing the application to condone delay. However, we deem it fit to condone the delay on payment of cost.

Accordingly, the appellant is directed to pay Rs. 5,000/- as donation to Hope Project, No. 127, Phoolwali Gali, Ground Floor, Hazarat Nizamuddin, Near AWHO Hospital, New Delhi within two weeks.

Post the matter on <u>17th August, 2011</u> for reporting compliance. Registry is directed to number the Appeal and post for Admission on that date.

(V. J. Talwar) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

vs/ak